

programmes of Nehru Yuva Kendra Sangathan are being organized by effectively utilizing the available manpower. The activities of the vacant districts have been organized by the officials of adjoining districts. The additional posts for newly opened districts are yet to be sanctioned.

(b) One Zonal Director and two Deputy Directors are posted in the Zonal Office in Orissa. At present there are 16 Kendras of NYKS in the State of Orissa. Against this, 8 District Youth Coordinators and other supporting staff have been posted.

(c) Various posts meant to be filled by promotion have recently been filled up. Process of filling up vacancies meant to be filled up through direct recruitment/deputation/contract has been taken up.

#### **Financial assistance for sports in Tamil Nadu**

2459. SHRI S. ANBALAGAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether any financial assistance is given by the Union Government for the development of sports and games in State of Tamil Nadu; and

(b) if so, the details thereof and the achievements made thereon, during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Government of India introduced a centrally sponsored scheme entitled "Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA)" in 2008-09 for creation of basic sports infrastructure in all village and block panchayats and for conducting annual competitions at blocks, districts, States and national level across the country. The Eleventh Five Year Plan outlay for this scheme is Rs.1500 crore. The scheme envisage to cover around 2.50 lakh village panchayats and 6,400 block panchayats (including their equivalent units) in a phased manner over a period of 10 years at an annual coverage of 10% (and the coverage will be 20% in the case of special category states including North Eastern States). The scheme is implemented through the State Governments/UTs. administrations. Financial assistance of Rs.13.82 crore was sanctioned to Tamil Nadu State during 2008-09 for creation of basic sports infrastructure in 1261 village panchayats and 38 block panchayats, out of which, Rs.5 crore and Rs.1.91 crore were released in 2008-09 and 2009-10 respectively towards first installment. For conducting competitions in 385 blocks and 31 districts including at State level competition during 2009-10, an amount of Rs.2.63 crore, out of admissible amount of Rs.4.66 crore, has so far been released to Tamil Nadu. Moreover, for hosting National level PYKKA competitions at Chennai during 21-24th November, 2009, financial assistance @ Rs.3.5 lakh per discipline for five disciplines is provided to the State.

#### **Doping by wrestlers**

2460. SHRI VARINDER SINGH BAJWA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government proposes to order an inquiry in the circumstances leading to the failure of our wrestlers in doping tests;

(b) if so, by when that is likely to be done and by when the report is likely to be received by Government; and

(c) the steps proposed to ensure that our wrestlers are not barred from participating in international events including the Commonwealth Games, 2010 to be held in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) No, Sir. There is a well laid down procedure under the National Anti-Doping Code to handle dope positive cases. There are first looked at by the disciplinary panel and in the event of the disciplinary panel confirming the result, the affected athlete can appeal before the Appellate Panel. The decision of the Appellate Panel is final. On first violation of the anti-doping code, the defaulting athlete is liable for a 2 years ban and any subsequent offence attracts life ban.

(c) Wrestlers who have tested positive are bound by the penalty imposed by the competent authority. The international federation has not imposed any general ban on the participation of Indian Wrestlers in the Commonwealth Games 2010.

#### **CAG Report on Commonwealth Games**

†2461. SHRI BALBIR PUNJ: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Government have received a report from Comptroller and Auditor General of India in regard to the preparations made for Commonwealth Games; if so, the brief details thereof and the action taken by the Government with regard to the deficiencies mentioned therein;

(b) the preparation made so far in view of conducting the Commonwealth Games; and the name-wise details of each plan, their expected date of completion, the funds allotted and actual expenditure incurred till date; and

(c) the number of new stadia constructed to organize these games and the capacity thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) Yes, Sir. A performance review was conducted by the Comptroller and Auditor General of India with a view to aid in monitoring the progress of preparatory activities and for initiating mid-term corrections. The report assessed the progress in the delivery of the venues and infrastructure projects that have been taken up as a part of the Games project. Key issues in other areas-the Games Village, media and broadcasting, financial management and legacy planning were also covered. These areas are being closely monitored the highest and deficiencies redressed.

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†Original notice of the question was received in Hindi.